

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

Patna Bench, Patna.

O.A. No. 423 of 1996

Shri Jitendra Kumar vs. Union of India & Ors.

1./ 17.9.96. Shri A.K. Singh, the counsel for the applicant.

We have heard the learned counsel for the applicant and also perused the material on record. In this application the contention of the applicant is that he has done well in the written examination and for this reason he was called in the interview. He also claims that he has done well in the interview. However, it is not even mentioned ~~as~~^{what}, what was his position in the final list which ~~must~~ have been prepared mentioning the names of the candidates selected for the post of Inspector of Central Excise/ Income Tax Inspector. It is also not shown that any person who obtained lesser marks than the applicant or who were not in the selection list are being appointed. In the circumstances, the applicant has not made out any case for admitting this application. It is accordingly rejected.


(K.D. Saha)
Member (A)

/CBS/


(V.N. Mehrotra)
Vice-chairman